

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 362/2022

IN THE MATTER OF:

Aravalli Bachao Citizens Movement

.....Applicant

Versus

Union of India & Ors

.....Respondents

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Place: Panchkula
Dated: 11/04/2023


 DEPONENT
 MUKUL KUMAR (IAS),
 DIRECTOR MINES AND GEOLOGY,
 HARYANA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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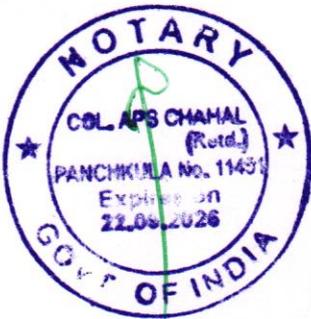
.....Respondents

**AFFIDAVIT OF MUKUL KUMAR (IAS), DIRECTOR
MINES AND GEOLOGY, DEPARTMENT OF HARYANA
IN COMPLIANCE OF ORDER DATED 29.11.2022.**

RESPECTFULLY SHOWETH:

I, the above named Deponent, do hereby solemnly affirm
and declare as under:-

1. That this Hon'ble Tribunal while considering allegations of illegal mining in Aravalli Hills Area of District Faridabad, Gurugram and Nuh of State of Haryana passed the order dated 23.05.2022, 10.10.2022 and 29.11.2022.
2. That after considering the affidavit(s)/report(s) placed on record, this Hon'ble Court vide order dated 29.11.2022,



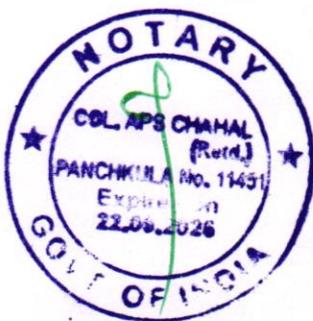
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passed certain directions for the Department of Mines & Geology, Haryana, relevant portion of order dated 29.11.2022 is reproduced below:

"6. We have gone through the reply filed by Director, Mining and Geology, Haryana and we find that the same suffers from contradictions. In para number 3 of the reply it has been mentioned that as per record no complaint has been received by the Department from the Police but in para no. 4 it has been mentioned that out of 44 complaints received from the Police action has been taken in 9 cases and in remaining 35 cases the matter of taking action is under process. The Director, Mining and Geology, Haryana is directed to look into the matter personally and file affidavit giving all requisite details with full particulars of action taken in all the 44 complaints received from the Police.

7. We have gone through the Report of the Joint Committee. In its report, the Joint Committee has mentioned having noticed signs of mining at some sites on the day of its visit which is suggestive of the fact that illegal mining is still continuing. In his reply, the Director, Mining and Geology, Haryana has mentioned SOP to be adopted for preventing illegal mining. Sustainable Sand Mining Management Guidelines, 2016 and Enforcement



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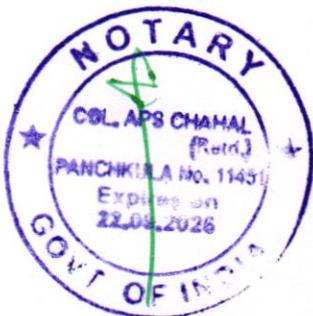
The first part of the report is a general
 introduction to the subject of the
 investigation. It is followed by a
 description of the methods used in
 the study. The results of the
 investigation are then presented in
 a series of tables and figures. The
 conclusions of the study are
 discussed in the final section.



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and Monitoring Guideline for Sand Mining, 2020 have been issued by the MoEF & CC. Directions have also been given by this Tribunal in number of cases including O.A NO. 360/2015 titled as National Green Tribunal Bar Association Vs. Virender Singh in this regard. The Director Mines and Geology, Haryana may ensure implementation of the SOP as well the above guidelines and orders and the Administrative Officers posted in the field may be made accountable for violations of the same.

8. The Director, Mining and Geology, Haryana is also directed to immediately setup a Control Room, if not already setup, and notify its mobile number, email id and web-portal for making of complaint regarding illegal mining by any member of the public/NGO, receiving such complaints and arranging conducting of timely raid for prompt action against the violators. Due publicity regarding setting up of the Control Room be also made by way of affixing public notices/display boards outside the Administrative Offices in Faridabad, Gurugram and Nuh on the website of the Haryana Government and also through Haryana Public Relations Department and Haryana State Legal Services Authority."

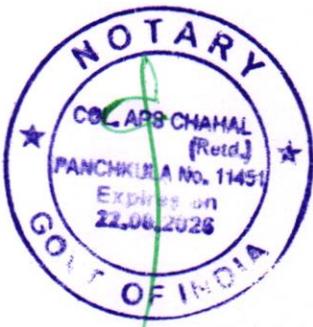


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3. That vide additional affidavit dated 28.11.2022, in para no. 3 it was submitted that as per record, no complaint has been received by the mining department from the police. It was further submitted that on finding instances of illegal mining by the police department action is being taken by them in coordination with officials of the mining department as per circumstances prevalent on the spot. It is pertinent to mention here that when instance of illegal mining is noticed by the staff of Departments of Mines and Geology, complaint is being submitted to the Police for requisite action.

It is also pertinent to mention here that data of complaints sent by Department of Mines & Geology to the Police has been reconciled at the level of District Offices of both departments at Faridabad, Gurugram and Nuh. Said data is being submitted separately in the affidavit being filed on behalf of Director General of Police, Haryana.

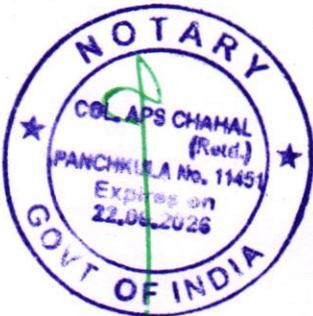


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It is humbly submitted that no complaint has been submitted by the Police Department to the Mining Department originally, however, 44 complaints made to Police in District Nuh, those were sent back to the Mining Department in view of legal opinion dated 31.03.2022 of District Attorney, Nuh, as mentioned in para no. 1(b) of affidavit dated 07.10.2022 of Shri Sanjay Kumar, IPS, Inspector General of Police, Law & Order, Haryana.

4. That it is relevant to place on record the factual background of these 44 complaints. It is submitted that all these 44 complaints pertain to transportation of mineral without e-ravana/transit pass and in all these cases, the vehicles were seized by the Department. The owner of vehicles did not come forward to deposit the royalty, price of mineral, penalty and Amount as per order dated 19.02.2020 passed by this Hon'ble Tribunal, rather, they sought release of vehicles on Superdari from Court of illaqa Magistrate. The Illaqa Magistrate dismissed the applications and owners filed revision Petition before the Court of Ld. Additional Session Judge, Nuh. The Ld.

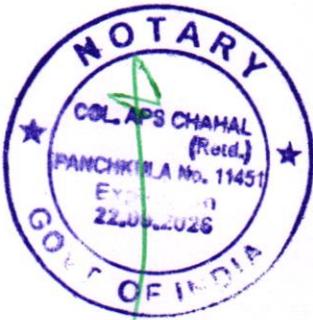


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Additional Session Judge allowed the revision petition and thereafter, vehicles were released on Superdari by the Court of Illaqa Magistrate. Similar order has been passed by the Ld. Additional Session Judge at Gurugram and Faridabad also. The Dept of Mines & Geology has filed Appeals before Hon'ble High Court of Punjab & Haryana at Chandigarh against order of Ld. ASJ in around 98 cases which is pending for consideration. These 98 cases includes two cases out of 44 cases mentioned above.

After the complaints received back, an application U/Sec. 21(4A) of Mines and Mineral (Development & Regulation) Act, 1957 have been filed before the Court of Illaqa/Duty Magistrate, Nuh in all 44 cases. It has been prayed in the application that Hon'ble Court be gracious enough to allow the Application and pass an order in favour of Applicant/Mining Department, Nuh to confiscate the offending vehicle and in compliance of Hon'ble NGT orders dated 19.02.20220 after taking cognisance of the offence to meet and serve the cause of justice. Copy of



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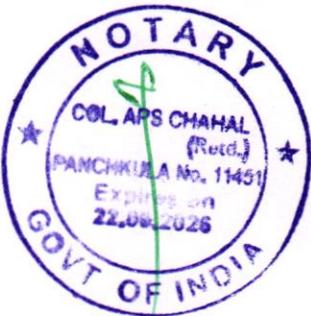
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one of such Application is annexed herewith as **Annexure A/1**.

The Court of Illaqa/Duty Magistrate Nuh, vide respective order in each application has directed to issue notice to Respondent. Copy of one of such Order is annexed herewith as **Annexure A/2**.

The tabulated chart containing details of date of complaint, particulars of vehicle seized, police station, date of filing of application after complaint received back and the particulars of Court of Illaqa Magistrate is annexed herewith as **Annexure A/3**.

5. That in regard to SOP for preventing illegal mining, it was submitted in affidavit dated 28.11.2022 also that a Standard operating procedure (SOP) has been framed and the order in this regard has already been issued to all the field offices vide letter dated 23.08.2022. The Department of Mines & Geology is committed to ensure strict compliance of the SOP through Administrative Officers in the field.

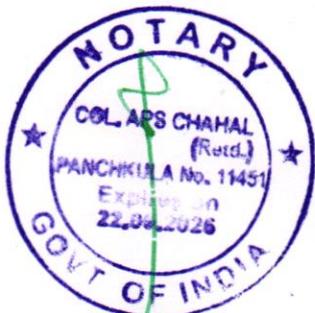


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The District Level Task Force (DLTF) Committee is in force to examine the issue relating to illegal mining at District Level. The meeting of DLTF Committee are being conducted regularly to monitor the action taken against the illegal mining/transportation. In the Financial Year of 2022-23, 9 meetings of DLTF at District Nuh & Gurugram were held and 8 meeting of DLTF at District Faridabad were held. All concerned departments i.e. Police Department, Mining Department, Forest Department and District Transport Office are working in proper coordination with each other to prevent illegal mining and illegal transportation of mineral in these three districts.

6. That it is further submitted that vide Memo dated 05.04.2023 issued by the Director, Mines & Geology Department, Haryana, it has been directed to the Deputy commissioner Faridabad, Gurugram and Nuh to constitute Special Cell consisting of Deputy Superintendent of Police, Regional Officer, Pollution Control Board, District Development and Panchayat Officer, Mining Officer and a member from the Revenue Department. The concerned



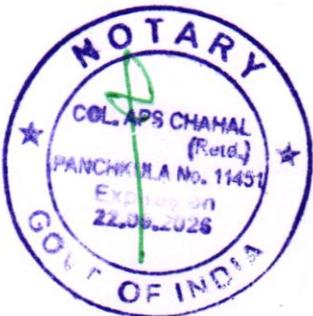
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SDM will be the chairperson of the said committee. The committee will submit its report periodically to the Chairman of District Level Task Force i.e. concerned Deputy Commissioner. Copy of letter dated 05.04.2023 is annexed herewith as Annexure A/4.

7. That a Control Room has been setup in office of Dept. of Mines & Geology at Faridabad. Toll Free number (1800-180-5530) has been issued for receiving the complaint of illegal mining in Aravali Range of District Faridabad, Gurugram and Nuh. Information about this number has been circulated through leading Newspapers dated 11.03.2023 i.e. Times of India, Hindustan Times, Dainik Jagran and Dainik Bhaskar.

The email id of Control Room has also been created i.e. aravalibachaoggn@gmail.com and published in news papers. Detail of this Toll Free Number and Email id has been affixed on the Notice Board of office of Deputy Commissioner as well Mining Officer of these three Districts. The web-portal required for the same is



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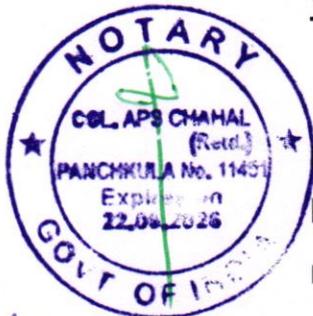
already for the same is already in process of development.

8. That present affidavit is being filed placing on record the steps taken by the Department of Mines & Geology, Haryana. The Department of Mines & Geology, Haryana in coordination with District Administration is committed to prevent the illegal mining in the Aravali Hill area of Districts Faridabad, Gurugram and Nuh.

Place: Panchkula
Dated: 11/04/2023

Mukul Kumar
DEPONENT

Verification:



11 APR 2023

Verified that the contents of Para No. 1 to 8 of the present affidavit are true and correct to my knowledge having been derived from official reports and no part of it is false and nothing material has been concealed therein.

Place: Panchkula
Dated: 11/04/2023

Mukul Kumar
DEPONENT

ATTESTED

APS CHAHAL
APS CHAHAL No. 11451
NOTARY. PANCHKULA

11 APR 2023

IN THE HON'BLE COURT OF ILLAQA/DUTY MAGISTRATE, NUH

IN THE MATTER OF: -

State of Haryana, through Sh. Anil Kumar, Mining Officer, Mines and Geology Department, Nuh, office at IDC, Sector-14, Gurugram.

..... APPLICANT

VERSUS

Arif Son of Nasruddin, R/o Village Kharak Jalalpur, P.S Tauru, District Nuh, Haryana, (Owner/Superdar of vehicle no. HR-27-C-9037).

..... OWNER/SUPERDAR

APPLICATION U/S 21(4A) OF THE MINES AND MINERAL (DEVELOPMENT AND REGULATION) ACT, 1957 READ WITH RULE 101(10) OF STATE RULES 2012 FOR CONFISCATION OF VEHICLE BEARING REGISTRATION NUMBER HR-27-C-9037

Most Respectfully Showeth: -

The applicant most humbly submits as under: -

1. That the applicant is Mining Officer of Mines and Geology Department, Haryana and presently posted at Nuh and well conversant with the facts and circumstances of the present case.
2. That the mining activities in the Aravalli Hill area in the districts of Faridabad, Gurugram & Nuh are lying closed since December 2002 in compliance with orders of the Hon'ble Supreme Court of India dated 16.12.2002.
3. That the aforesaid application under Section 21(4A) of Mines & Mineral Development and Regulations Act, 1957 has been filed as per direction of Hon'ble Punjab and Haryana High Court in case titled as M/s K.C Stone Crushing Co. & Others VS. State of Haryana & Others in CRM-M-36757-2020 wherein the Hon'ble High Court has directed the applicant/Mining Department in para no. 45 that "the respondents are directed that in future all such cases where a vehicle is seized in terms of MMDR Act or Rules framed thereunder and the penalty imposed in not paid within a reasonable time, either the requisite steps, as per rules, shall be taken for prosecuting the accused or an appropriate application shall be filed for confiscation of the vehicle in terms of Rule 101(10).
4. On dated 09.08.2022 at about 4:40AM during joint checking alongwith Sh. Dharmender ASI, AVT & Mining Staff and Mining Checking Team, in the hilly area of Kharak Jalalpur and

Mohammadpur near Tauru, two tractors bearing Chasis No. JDH0176 Mahindra B 275DI & chasis no. JEBB03187 Tractor Trolley Mahindra 265DI were seen loading ordinary clay illegally and after seeing the checking team, both the tractors tried to run but they were chased by the checking team and due to which the drivers of both tractors left the vehicles near ansal gate no.2 and ran away. The owner of vehicle chasis no. JDH0176 Tractor Trolley Mahindra B 275DI (registration number HR-27-C-9037) loaded with ordinary clay approx. 1MT did not produce any valid permit to the respondent. The aforesaid both tractors were brought to the Police Station by the checking team. The right side tyre of vehicle chasis no. JDH0176 were damaged due to rough road. Therefore, the offending vehicle being involved in illegal transportation of mineral was seized in Police Station AVT Staff Nuh, by the official of respondent vide this office Memo No. SPL -I dated 09.08.2022 under Rule 102 of Haryana Mineral Concession, Stocking, Transportation of Mineral and Prevention of illegal mining Rules 2012 (In short State Rules - 2012). Copy of seizer order is attached as Annexure - 1.

5. That the owner of aforesaid vehicle was handed over seizer order as notice vide SPL-I dated 09.08.2022 and he was advised to deposit the royalty, penalty and price of mineral along with Environment damage compensation in compliance of NGT order dated 19.02.2020.
6. That the owner/superdar of aforesaid vehicle filed a superdari application before the Hon'ble Court of Sh. Mohit, JMIC, Nuh which was dismissed vide order dated 05.09.2022.
7. That thereafter, the owner/superdar filed revision petition before the Hon'ble Court of Sh. Sandeep Kumar Duggal, Ld. ASJ, Nuh which was allowed vide order dated 16.09.2022 and the aforesaid vehicle was got released upon superdari.
8. That the driver/owner of offending aforesaid vehicle neither deposited royalty, penalty and price of mineral and NGT compensation nor took benefit of filing an appeal before the Director, Mines & Geology Department, Panchkula under Sub-Rule (1) of Rule 109 of State Rules-2012 against the notice/seizing order of the respondent.
9. That it is also pertinent to mention here that the Hon'ble National Green Tribunal, New Delhi vide order dated 23.04.2019 passed in OA No. 668/2018 has held that "the compensation has to include the cost of mined material or royalty but must have element of deterrence so as to recover cost of Net Present Value (NPV) of environmental services forgone forever and the cost of restoration. It has been laid down that vehicles

involved must be confiscated and released only after recovery of at least 50% of the showroom value of such vehicles. These steps are necessary to sternly deal with illegal actions which are rampant in the State of Haryana as held vide orders dated 05.04.2019 in Original Application No. 360/2015, National Green Tribunal Bar Association Vs. Virender Singh (State of Gujrat) and connected matters". Therefore, the above Hon'ble NGT, New Delhi orders are to be adhered in present case also.

It is also pertinent to mention here that Hon'ble NGT issued a modified order dt. 19.02.2020 "having regard to the above practical difficulty, we modify the order dt. 05.04.2019, 23.04.2019 and 26.07.2019 as follows.

Sr. No.	Category of Vehicle	Penalty Amount
1	Vehicles / Equipments / Excavators with showroom value more than Rs. 25 lacs and less than 5 years old.	Rs. 4 Lacs
2	Vehicle/ Equipments / Excavator with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	Rs. 3 Lacs
3	For the remaining vehicles older than 10 years / Equipments/ Excavators which are otherwise illegally permissible to be operated and not covered by Serial no. 1 and 2.	Rs. 2 Lacs
Note-I:- On repetition of the offence by the same vehicle/ equipment Order dated 05.04.2019 will be applicable. Note-II:- The option of release may be available for a period of one from the date of seizure and thereafter, the vehicles may be confiscated and auctioned.		

10. That the Hon'ble National Green Tribunal New Delhi passed orders on dated 23.04.2019 in OA No. 668/2018 Surinder Vs. State of Haryana that if any vehicle found in illegal mining must be confiscated & to be released only after recovery of at least 50% of the showroom value of the vehicle.
11. That it is worth to mention the latest orders dated 19.02.2020 of the Hon'ble NGT, New Delhi, passed in the same matter/vehicles caught in illegal mining (modifying the earlier order dated 23.04.2019), wherein it has been held that "The above order was passed by this Tribunal in exercise of jurisdiction under Section 15 of the NGT Act, 2010. It is well settled that terms for release of vehicles and equipments involved in violation of special law is not controlled by the general provisions of the Cr.P.C. In this connection reference may also be made to another order of this Tribunal on the same subject in O.A. No. 840/2019, Atul Chouhan Vs. State of U.P. in C.A. 1590/2019 which was dismissed by

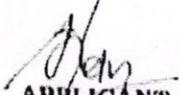
the Hon'ble Supreme Court on 07.05.2019. The Tribunal also referred to order of the Hon'ble Supreme Court dated 26.03.2019 in Cr.A. 524/2019, State of Madhya Pradesh Vs. Uday Singh that special procedure for confiscation prevailed over procedure under Section 451 of Cr.P.C. In the said case principle laid in Sujit Kumar Rana, (2004) 4 SCC 129 was followed.

12. That it is worth to mention here that in compliance of Hon'ble NGT order dated 19.02.2020 the vehicle in question is required to be confiscated so that the compensation amount an ordered could be recovered from the vehicle, being involved in illegal mining. Copy of NGT Order is attached herewith as Annexure-II.
13. That it is worth submitting here that here in view of provision of Section 21(4A) of the Mines and Mineral (Development and Regulation) Act, 1957, 'Any mineral, tool, equipment, vehicle or any other thing seized under Sub-Section (4), shall be liable to be confiscated by an order of the Court competent to take cognizance of the offense under Sub-Section (1) and shall be disposed of in accordance with the directions of such Court.
14. That the aforesaid vehicle is liable to be confiscated in default of paying applicable penalty/NGT compensation amount in view of aforesaid provisions of State Rules 2012 and MMDR ACT and NGT ACT after summoning the owner of aforesaid vehicle and giving proper opportunity of hearing before the Hon'ble Court.
15. That the aforesaid offence had been caused and committed within the territorial jurisdiction of Police Station AVT Staff Rojka Meo.
16. That this Hon'ble Court has got jurisdiction to adjudicate, try and punish the accused persons in accordance with law.

PRAYER: -

In view of the conspectus of the facts, as well as in view of provisions of Under Section 21(4A) of the Mines and Mineral (Development and Regulation) Act, 1957, it is most humbly prayed that the Hon'ble Court is gracious enough to allow the present application and pass an order in favour of applicant/Mining Department Nuh to confiscate the offending vehicle bearing Registration No. HR-27-C-9037 Tractor and in compliance of Hon'ble NGT orders dated 19.02.2020 after taking cognizance of the aforesaid offence to meet and serve the cause of justice.

Date: 31.10.2022
Place:- Gurugram


APPLICANT
Mining Officer
Dept. Of Mines & Geology,
Nuh

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Annexure-2
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3504. State Vs Arif

CRM-3504-2022

Present: Sh. Mishant, Ld APP for the state.

An application u/s 21 (4A) of the Mines and Mineral Development and Regulation Act, 1957 r/w rule 101 (10) of State rules 2012 for confiscation of vehicle bearing registration no. HR27C9037 moved by applicant/State. Let notice to respondent be issued for 21.02.2023.

(Mohit)
Judicial Magistrate Ist Class.
Nuh, 03.11.2022

Mohd Hamzah Alam
(Stenographer Gr. III)

LIST OF 44 CONFISCATION APPLICATIONS FILED IN DISTRICT COURTS NUH

SR. NO.	MEMO NO. & DATE	DATE OF SEIZE	POLICE STATION	DATE OF FILING	NAME OF COURT
1	5113 Dated 20.01.2022	09.06.2021	TAURU	FILED ON 02.09.2021	SHALZA GUPTA, CJM, NUH
2	4438 dated 08.11.2021	18.05.2021	MOHAMMAD PUR CHOWKI	FILED ON 03.11.2022	MOHIT, JMIG, NUH
3	6089 Dated 28.03.2022	25.08.2021	AVT ROJKA MEO	FILED ON 03.11.2022	MOHIT, JMIG, NUH
4	5109 Dated 20.01.2022	24.08.2021	SADAR TAURU	FILED ON 03.11.2022	SATISH KUMAR, ACJM, NUH
5	5109 Dated 20.01.2022	24.08.2021	SADAR TAURU	FILED ON 03.11.2022	SATISH KUMAR, ACJM, NUH
6	5209 Dated 02.02.2022	21.08.2022	AVT STAFF NUH	FILED ON 03.11.2022	MOHIT, JMIG, NUH
7	5047 Dated 07.01.2022	09.08.2022	AVT STAFF NUH	FILED ON 03.11.2022	MOHIT, JMIG, NUH
8	5046 Dated 07.01.2022	28.12.2021	ROIKA MEO	FILED ON 14.11.2022	MOHIT, JMIG, NUH
9	6073 Dated 28.03.2022	25.08.2021	AVT ROJKA MEO	FILED ON 14.11.2022	MOHIT, JMIG, NUH
10	6075 Dated 28.03.2022	27.10.2021	SADAR TAURU	FILED ON 14.11.2022	SATISH KUMAR, ACJM, NUH
11	4933 Dated 28.12.2021	19.02.2022	AVT ROJKA MEO	FILED ON 14.11.2022	MOHIT, JMIG, NUH
12	6069 Dated 28.03.2022	13.10.2021	SADAR TAURU	FILED ON 14.11.2022	SATISH KUMAR, ACJM, NUH
13	5046 Dated 07.01.2022	28.12.2021	ROIKA MEO	FILED ON 14.11.2022	MOHIT, JMIG, NUH
14	3900 Dated 27.08.2021	21.07.2022	FEROZPUR JHIRKA	FILED ON 30.11.2022	VIVEK CHAUDHARY, JMIG, F.Z, NUH
15	6088 Dated 28.03.2022	25.08.2021	ROIKA MEO	FILED ON 01.12.2022	MOHIT, JMIG, NUH
16	6090 Dated 28.03.2022	23.08.2021	ROIKA MEO	FILED ON 01.12.2022	MOHIT, JMIG, NUH
17	1670 Dated 17.02.2021	22.08.2020	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA
18	1669 Dated 17.02.2021	20.10.2020	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA
19	4060 Dated 16.09.2021	02.06.2021	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA
20	4145 Dated 27.09.2021	28.06.2021	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA
21	4265 Dated 13.10.2021	28.06.2021	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA
22	1912 Dated 05.03.2021	17.01.2021	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA
23	1662 Dated 17.02.2021	22.06.2020	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA
24	3846 Dated 16.08.2021	16.08.2020	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA
25	1683 Dated 17.02.2021	16.10.2020	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA
26	4870 Dated 27.12.2021	11.08.2021	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA
27	4905 Dated 27.12.2021	11.08.2021	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA
28	5047 Dated 07.01.2022	03.10.2021	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA
29	5047 Dated 07.01.2022	03.10.2021	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA
30	5047 Dated 07.01.2022	03.10.2021	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA
31	3847 Dated 16.08.2021	26.04.2021	PUNHANA	FILED ON 23.12.2022	NEETIKA BHARDWAJ, JMIG, PUNHANA

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32	4484	Dated 15.11.2021	17.06.2021	PUNHANA	FILED ON 23.12.2022	NET TIKA BHARDWAL, JMIG, PUNHANA
33	4871	Dated 27.12.2021	14.07.2021	PUNHANA	FILED ON 23.12.2022	NET TIKA BHARDWAL, JMIG, PUNHANA
34	4267	Dated 13.10.2021	02.07.2021	PUNHANA	FILED ON 23.12.2022	NET TIKA BHARDWAL, JMIG, PUNHANA
35	5126	Dated 26.08.2021	26.08.2021	PUNHANA	FILED ON 23.12.2022	NET TIKA BHARDWAL, JMIG, PUNHANA
36	4169	Dated 29.09.2021	27.05.2021	SAIDAR NUH	FILED ON 28.12.2022	SHAILZA GUPTA, CIM, NUH
37	3899	Dated 27.08.2021	18.03.2020	SAIDAR NUH	FILED ON 28.12.2022	SHAILZA GUPTA, CIM, NUH
38	4439	Dated 08.11.2021	18.05.2021	TAURU	FILED ON 28.12.2022	SHAILZA GUPTA, CIM, NUH
39	4055	Dated 16.09.2021	27.05.2021	CITY NUH	FILED ON 28.12.2022	SHAILZA GUPTA, CIM, NUH
40	3998	Dated 09.09.2021	17.05.2021	AKERA	FILED ON 28.12.2022	SHAILZA GUPTA, CIM, NUH
41	4004	Dated 09.09.2021	22.04.2021	NUH	FILED ON 10.01.2023	SHAILZA GUPTA, CIM, NUH
42	5047	Dated 07.01.2022	03.10.2021	PUNHANA	FILED ON 10.01.2023	NET TIKA BHARDWAL, JMIG, PUNHANA
43	4518	Dated 09.12.2021	02.06.2021	PUNHANA	FILED ON 10.01.2023	NET TIKA BHARDWAL, JMIG, PUNHANA
44	1664	Dated 17.02.2021	25.07.2020	PUNHANA	FILED ON 10.01.2023	NET TIKA BHARDWAL, JMIG, PUNHANA

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Annexure - 4

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**DIRECTOR, MINES AND GEOLOGY, HARYANA,
PLOT NO. 9, DHL SQUARE, 2ND FLOOR,
I.T. PARK, SECTOR-22, PANCHKULA**

SPEED/REGISTERED POST

From

The Director,
Mines and Geology Department, Haryana,
Plot No. 9, DHL Square, 2nd Floor, I.T. Park, Sector-22,
Panchkula.

To

The Deputy Commissioner,
Faridabad, Gurugram & Nuh.

Memo No. DMG/HY/OA No. 362 of 2022/ Aravalli Bachao/ 1731-36
Dated: Panchkula, the 5/4/2023

Subject:

Original Application (OA) No.362/2022 (Aravalli Bachao Citizen Movement Vs Union of India & Ors.) pending before National Green Tribunal at New Delhi.

On the subject cited above.

2. As you are aware that an O.A. No.362/2022 (Aravalli Bachao Citizen Movement Vs Union of India & Ors.) has been filed before the Hon'ble NGT, New Delhi alleging that the illegal mining activities are being done in Aravalli Areas. Taking into cognizance of the same, Hon'ble NGT, New Delhi vide its order dated 10.10.2022 directed to constitute a Special Cell. To decide the same, a meeting was held on 15.02.2023 by the Worthy Chief Secretary to Government, Haryana and it has been decided that the Special Cell is to be constituted at the District Level only and the Concerned Deputy Superintendent of Police, Pollution Control Board, Tehsildar, DDPO and Mining Officer will be the member of the Special Cell and the concerned SDM will be Incharge of the same.
3. As DLTF & SLTF are already in existence and you are the Chairman of DLTF so it has been decided by the Worthy Chief Secretary to Government, Haryana that the Special Cell will submit its report periodically & same be viewed by your goodself.
4. I have been directed to request you to constitute the special cell for the same & also review its progress report so that the immediate action/steps be taken if any illegal mining activities found in the Aravalli Areas.

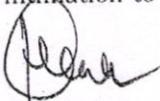
This may be treated as **Most urgent**.

—sd—
Mining Engineer,
for Director, Mines & Geology,
Haryana, Panchkula

Memo No. DMG/HY/OA No. 362 of 2022/ Aravalli Bachao/

Dated:-

A copy is forwarded to the Mining Officer, Faridabad/ Gurugram / Nuh to contact the Concerned Deputy Commissioner for constitution of Special Cell. You are further direction to take immediate action/to conduct raid on the such complaints received regarding illegal mining activities in the concerned Districts of the Aravalli area on toll free numbers/email/web-portal under intimation to the concerned Deputy Commissioners please.


Mining Engineer,
for Director, Mines & Geology,
Haryana, Panchkula